COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

DFR No. 266 of 2017

Dated: 2nd May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Adani Power Ltd. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapoor

Ms. Poonam Verma Ms. Abiha Zaidi

Counsel for the Respondent(s) : Mr. Anil Kumar (Rep.) for

Energy Watchdog

ORDER

Registry is directed to number the appeal.

In view of the Judgment of the Supreme Court in C.A. Nos. 5399 & 5400 of 2016 dated 11.04.2017, learned counsel for the appellant seeks permission to withdraw the instant appeal. The appeal is allowed to be withdrawn and is disposed of as such.

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt